

(2024) 11 KL CK 0054

High Court Of Kerala

Case No: Criminal Revision Petition No. 9805 Of 2024

Abhayendra Singh

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision: Nov. 21, 2024

Acts Referred:

- Indian Penal Code, 1860 - Section 34, 294(b), 353

Hon'ble Judges: Bechu Kurian Thomas, J

Bench: Single Bench

Advocate: S.Mohammed Al Rafi, Thajuna Maria Francis, Noushad K. A.

Final Decision: Disposed Of

Judgement

Bechu Kurian Thomas, J

1. Petitioners are accused Nos. 1 and 2 in C.C. No.6/2011 on the files of the Judicial First Class Magistrate Court-III, Thrissur. The offences alleged

against the accused are under Sections 294(b) and 353 read with Section 34 of the Indian Penal Code, 1860.

2. Due to the non appearance of the petitioners, nonailable warrant has been issued against them. Even though petitioners are willing to appear and participate in the trial, they apprehend that they will be remanded to custody.

3. Having heard the learned counsel for the petitioners and the learned Public Prosecutor, I am of the view that this Crl.M.C. can be disposed of with a direction.

4. Accordingly, if the petitioners surrender before the jurisdictional court within 21 days from today, the learned Magistrate shall consider the

applications for recall of warrant and for grant of bail, if any, filed by the petitioners in C.C. No.6/2011, preferably on the date of appearance itself.

5. To enable the petitioners to appear before the learned Magistrate as directed above, the non bailable warrant issued against the petitioners shall be

kept in abeyance for a period of 21 days from today.

The CrI.M.C.is disposed of with the above direction.